

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
ALGIZ CONSULTANCY SERVICES PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	ALGIZ CONSULTANCY SERVICES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	January 03 rd 2018
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Mumbai Register Number-303607
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999MH2018PTC303607
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Register Office: A-1201, Lodha Imperia, Tank Road, Off LBS Road, Bhandup West, Mumbai Mumbai City MH- 400078
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	March 28 th , 2020 however due to covid 19 pandemic situation the procedure could start from June 9 th , 2020
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Ritesh Adatiya Insolvency professional. Reg. No. IBBI/IP-001/IP-P01334/2018-19/12013 Regd. Address: - E – 904, Iscon Platinum; Bopal Cross Road, Bopal, Ahmedabad; Address for all correspondence and claims: Ritesh Prakash Adatiya, B-401, The First, B/h ITC Hotel, B/s Keshavbaugh Party Plot, Vastrapur, Ahmedabad-380015. Email Id: riteshadatiya01@gmail.com Tel. No. 079-4891661
8.	LAST DATE FOR SUBMISSION OF CLAIMS	July 8 th , 2020

Notice is hereby given that the *Algiz Consultancy Service Private Limited* has commenced voluntary liquidation on March 28th, 2020 however due to covid 19 pandemic situation the procedure could start from June 9th, 2020

The stakeholders of *Algiz Consultancy Service Private Limited* are hereby called upon to submit a proof of their claims, on or before July 8th, 2020, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ritesh Prakash Adatiya

Interim Resolution Professional

IBBI/IP-001/IP-P01334/2018-2019/12013

Date: June 9th, 2020

Place: Mumbai